

ITEM NO.52

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4351/2023

(Arising out of impugned final judgment and order dated 21-03-2023 in CRLOP(MD) No. 4717/2023 passed by the High Court Of Judicature At Madras At Madurai)

PRASHANT UMRAO @ PRASHANT KUMAR UMRAO

Petitioner(s)

VERSUS

THE INSPECTOR OF POLICE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.69283/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.69285/2023-EXEMPTION FROM FILING O.T.)

WITH

W.P.(Cr1.) No. 143/2023 (X)

(FOR ADMISSION and IA No.69584/2023-EX-PARTE STAY and IA No.69585/2023-EXEMPTION FROM FILING O.T.)

Date : 06-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr Rahul Jain, AOR
Mr. Siddharth Luthra, Sr. Adv.
Mr. Rahul Jain, Aor, Adv.
Mr. Varun Mudgal, Adv.
Mr. Chandrika Mishra, Adv.
Mr. Akshat Kumar, Adv.
Mr. Ayush Kaushik, Adv.
Mr. Kushagra Raghuvanshi, Adv.
Mr. Karan It Gogia, Adv.
Mr. Vikas Chaudhary, Adv.
Mr. Divya Jyoti Singh, Adv.
Mr. Rishabh Tyagi, Adv.
Ms. Smitakshi Talukdar, Adv.

For Respondent(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Amit Anand Tiwar, AAG
Dr. Joseph Aristotle S., AOR
Mr. Shobhit Dwivedi, Adv.
Ms. Devyani Gupta, Adv.

Ms. Tanvi Anand, Adv.
Ms. Vaidehi Rastogi, Adv.
Ms. Saushriya Havelia, Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP (Cr1.) No(s). 4351/2023

1. Issue notice.
2. Mr. Joseph Aristotle S., learned counsel appearing for the respondent accepts and waives notice for the respondent.
3. The condition under Clause (b) mentioned in paragraph 14 of the impugned judgment and order which requires the petitioner to report before the respondent Police, daily at 10:30 a.m. and 05:30 p.m. for a period of 15 days and thereafter as and when required for interrogation is modified to the extent that the petitioner shall appear before the Investigating Officer on 10.04.2023 initially at 10:00 a.m. and thereafter as and when called upon to do so by the Investigating Officer.

W.P.(Cr1.) No. 143/2023

1. Issue notice.
2. Dr. Joseph Aristotle S., learned counsel accepts and waives notice for the respondent.
3. By way of an ad interim order, we direct that the anticipatory bail which is granted by the learned single Judge

of the High Court and thereafter modified by us, would be also applicable to any other FIR registered in the State of Tamil Nadu with regard to the same cause of action.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)